

1	2	3	4	5	6
2.	a) Malda Town—Kumdepur section remodelling of Old Malda and other traffic facilities b) Kumdepur—New Jalpaiguri section—Provision of 2nd loop with Unidirectional reception facilities at 3 stations	84-85	1.25	—	—do—
3.	Kumdepur—New Bongaigaon section a) Provision of tokenless Block working from Kumdepur to New Bongaigaon i.e. 52 stations b) Provision of 2nd loop at 12 stations.	84-85	0.20	—	Due to constraint of resources.
4.	Haldia—Panskura section—Augmentation of section capacity	84-85	0.58	—	Recently included in the Budget.

Representation from Students of Jamia Millia University

7025. SHRI GOPAL KRISHNA THOTA : Will the Minister of EDUCATION be pleased to state :

(a) whether the students studying Aircraft Maintenance Engineering, Department of Technology in Jamia Millia University, New Delhi, submitted a written representation to the effect that their course should be treated as a B.E. (Aircraft Maintenance);

(b) whether their course would be recognised by Indian Airlines and Air India for employment in their respective organisations without a licence from Director General of Civil Aviation; and

(c) if not, the reasons therefor ?

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : (a) Yes, Sir.

(b) and (c). The course presently offered by the Jamia is not of the degree level, and would require to be upgraded to qualify for recognition as equivalent to B.E. (Aircraft Maintenance). The question of the Indian

Airlines and the Air India accepting the graduates of this course for employment as Graduate Engineers would arise only after the course is appropriately upgraded.

[Translation]

Realisation of Penalty for Loading Coal in Railway Wagon in Excess of the Prescribed Limit

7026. SHRI MANVENDRA SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Coal India Limited, the Director, Railway Movement and Federation of Indian Chambers of Commerce had taken a decision in 1984 that the penalty for loading coal in railway wagon in excess of the prescribed limit, would be realised from the customer;

(b) if so, the reasons for doing so when the Coal India Limited or Railways are actually responsible for loading coal in the wagons in excess of the prescribed limit; and

(c) whether Government propose to realise this penalty either from the Coal India